

NOTIFICATION UNDER MOTOR VEHICLES ACT

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): I beg to lay on the Table a copy of Notification No. T. 102-41/57 published in Himachal Pradesh Gazette dated the 8th April 1961, making certain amendment to the Punjab Motor Vehicles Rules 1940, as applied to Himachal Pradesh, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939. [Placed in Library. See No. Lt-2933/61].

NOTIFICATIONS UNDER ORISSA SALES TAX ACT

The Minister of State in the Ministry of Home Affairs (Shri Datar): I beg to lay on the Table a copy each of the following notifications under Section 29A of the Orissa Sales Tax Act, 1947, read with clause (c) (iv) of the Proclamation dated the 25th February 1961, issued by the President in relation to the State of Orissa;

- (i) Notification No. 976-C.T.A.-7/60-F. published in the Orissa Gazette dated the 14th January 1961;
- (ii) Notification No. 5081-CTA-352/61-F published in the Orissa Gazette dated the 20th February 1961;
- (iii) Notification No. 6625-CTA-59/60-F published in the Orissa Gazette dated the 8th March 1961; and
- (iv) Notification No. 6627-CTA-59/60-F published in the Orissa Gazette dated the 8th March 1961. [Placed in Library. See No. LT-2934/61].

MAIN CONCLUSIONS OF SECOND SESSION OF INDUSTRIAL COMMITTEE ON MINES OTHER THAN COAL MINES

The Deputy Minister of Labour (Shri Abid Ali): I beg to lay on the Table a copy of the main conclusions of the Second Session of the Indus-

trial Committee on Mines other than Coal Mines held at New Delhi on the 24th April 1961. [Placed in Library. See No. LT-2935/61].

NOTIFICATIONS/RULES UNDER SEA CUSTOMS ACT AND CENTRAL EXCISES AND SALT ACT

The Deputy Minister of Finance (Shrimati Tarkeshwari Sinha): On behalf of Shri B. R. Bhagat, I beg to lay on the Table—

(i) A copy each of the following Notifications under sub-section (4) of Section 43B of the Sea Customs Act, 1878;—

- (a) GSR 544 dated the 22nd April, 1961;
- (b) GSR 545 dated the 22nd April 1961. [Placed in Library. See No. LT-2936/61].

(ii) A copy each of the following Notifications under sub-section (4) of Section 43B of the Sea Customs Act, 1878, and Section 38 of the Central Excises and Salt Act, 1944:—

- (a) GSR 542 dated the 22nd April 1961 making certain further amendment to the Customs and Central Excise Duties Export Drawback (General) Rules, 1960;
- (b) GSR 543 dated the 22nd April 1961 making certain further amendment to the Customs and Central Excise Duties Export Drawback (General) Rules, 1960;
- (c) GSR 546 dated the 22nd April 1961 containing corrigendum to GSR 188 dated the 18th February 1961. [Placed in Library. See No. LT-2937/61].

(iii) A copy of the Central Excise (Sixth Amendment) Rules, 1961, published in Notification No. GSR 582 dated the 20th April 1961 under Section 38 of the Central Excises and Salt